

OFFICE OF THE DISTRICT JUDGE, NADIA AT KRISHNAGAR

(ENGLISH DEPARTMENT)

ORDER NO.: 150 Dated, the 16th April, 2020

This order is passed in terms of the Notification No 1514-CPC dated 09.04.2020, Hon'ble High Court Calcutta wherein Hon'ble High Court has been pleased to direct all concerned for implementation of the order passed by the Supreme Court of India in terms of the order passed in SUO MOTU Writ (Civil) No 5 of 2020 on 06.04.2020:-^{Hon'ble}

1. After scrutiny, if the District Judge/District Judge-in-charge considers it as an extremely urgent matter, the same can be heard by Court through video-conference using VidyoDesktop / Vidyo Mobile application or using any other video conferencing application.
2. The Presiding Officer/in-Charge of the Court having jurisdiction over the matter shall also be intimated accordingly for holding hearing of such matter through email only. Two numbers of skeletal staff shall be assigned (if possible on rotation basis) for helping concerned presiding officer for successful holding of such hearing through Video conferencing.
3. Available NIC Vidyo Conferencing ID is to be provided to such Presiding Officer/in-Charge. If NIC Vidyo Conferencing ID is not officially available at particular point of time to such Presiding Officer/in-Charge, then he/she can create/use his/her ID by using his/her requisite credentials in any portal to which he/she is comfortable. In this regard he/she may take assistance of System Officer or Nodal Officer (if System Officer is not available).
4. Concerned Presiding Officer/in-Charge may use personal internet connectivity, if so required, for making such hearing flawless for achieving object of the Order of Hon'ble Court.
5. The urgent matters already fixed for hearing on regular cause list before the regular bench at the Sadar and Sub-Divisions are excluded from the hearing through video conferencing.
6. The Servers of the Court Complexes of the District shall be available for making requisite entries in the CIS. Concerned skeletal staff (if possible on rotation basis) be deputed for this purpose.
7. Necessary office orders shall be issued ensuring attendance of staffs, System Administrators/District System Administrator for assistance of such hearing through video conferencing. The
8. The concerned Judges-in-charge of Nazarat of each Court Complexes shall arrange the vehicle for the officers and staff (if so required) accordingly.
9. The Judicial Service Centres (Filling Counters) situated in the each Court Complexes will remain open on each working day from 11:00 AM to 12:30 PM with skeletal staff.
10. The District Nazir shall make all necessary arrangements for smooth functioning of Court Administration.

Sd/- S. Basu
District Judge, Nadia
in-Charge

Memo No. 637 (52)/XV-1A, dated: 16.04.2020

Copy published in the District Court Website and sent through emails for information and necessary action to:-

1. All Judicial Officers of the District of Nadia
2. Shrestadar/Nazir of the Sadar and all Sub-Divisions of District of Nadia

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District Judge, Nadia
in-Charge